

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 103**  
**New IA/3994/ND/2023 in**  
**IB/204/ND/2021**

**IN THE MATTER OF:**

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 02.08.2023**

**CORAM:**

**MR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Kumar Mihir, Adv.  
For the RP : Ms. Himani Chhabra, Adv.

**ORDER**

**New IA/3994/ND/2023**

Heard the submissions made by Learned Counsel for the applicant. Learned Counsel for the applicant is directed to go through the Hon'ble NCLAT's order dated 12.09.2022 and then take up the matter. Learned Counsel for the Resolution Professional has participated though virtual mode and his junior is present physically. Let this matter be posted to 23.08.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**